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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

R.A.No. 163/1996

IN

O.A.No. 702/94

New Delhi: this the 14th day of January, 1997.

HON'BLE MR.S.R.ADIGE MEMBER(A).

HON'BLE DR.A.VEDAVALLI, MEMBER(J).

1. Director of Education,
Delhi Administration,
Old Secretariat,
Delhi.

2. Lt. Governor
through

Chief Secretary,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi

(By Advocate: Shri Arun Bhardwaj), Review applicants.

versus

Shri S.N.S Sharma,
S/o Late Shri S.R.Sharma,
R/o House No.7285, Gali No.2,
Prem Nagar, Near Birla Mill,
Delhi-7.

..... Respondent (Original

(By Advocate: Shri S.Bisaria).

applicant)

ORDER

BY HON'BLE MR.S.R.ADIGE, MEMBER(A).

Heard.

2. The applicant had filed O.A.No. 702/94 which was disposed of by judgment dated 10.11.94 granting him certain benefits. Thereafter he filed C.P.No.105/95 alleging non-implementation of the Tribunal's judgment dated 10.11.94, but thereafter on 18.3.96 appeared before the Tribunal and prayed that the CP be treated as withdrawn as the relief prayed for by him had since been granted. This fact had been noted in order dated 18.3.96 and the CP was dismissed as withdrawn.

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3. In that view of the matter, we see no reason to adjudicate the RA. Furthermore we note that the RA is grossly barred by limitation and the grounds taken in M.A.No.1786/96 for condonation of delay are not satisfactory.

4. The RA is rejected.

A.Vedavalli

(DR.A.VEDAVALLI)
MEMBER(J)

S.R.ADIGE
(S.R.ADIGE)
MEMBER (A).

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